

(b) Does not apply.

(c) No, Sir.

[*Translation*]

**Profits earned by cement corporation
of India**

1493. SHRI HARISH RAWAT : Will the Minister of INDUSTRY be pleased to state :

(a) the amount of profit earned by the Cement Corporation of India during 1983-84 and 1984-85;

(b) whether the profits of this Corporation have decreased in spite of increase in the production during the previous years; and

(c) if so, the steps taken by his Ministry to improve performance of the Corporation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The net profit earned by Cement Corporation of India Limited during 1983-84 and 1984-85 is as under :

1983-84	—	Rs. 741.23 lakhs
1984-85	—	Rs. 77.29 lakhs (Provisional)

(b) Yes, Sir.

(c) A number of steps are being taken to improve the profitability of the Corporation through optimum utilization of existing capacities, incorporation of precalcinators for conversion from wet process to dry process of manufacture, augmentation of captive generating capacity, replacement and renewal of machineries, rehabilitation of Charkhi Dadri Unit, increase in productivity per employee etc. The reduction in levy quota of cement introduced by the Government with effect from 4th June, 1985 is also expected to improve the profitability of the Corporation. The performance of the Corporation is constantly monitored by the Ministry of Industry.

Setting up of UHF Centres in Uttar Pradesh

1494. SHRI HARISH RAWAT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the names of district headquarters in Uttar Pradesh where it is proposed to start construction work of UHF Centres in the current financial year;

(b) whether it is a fact that in some cities like Pithoragarh, construction of UHF Centres is not being started despite availability of land since long; and

(c) if so, the names of cities in Uttar Pradesh Circle where land has already been made available for UHF Centre and the time by which construction work is likely to be started there ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) It is proposed to start civil construction for UHF Centres at the following District Headquarters during the current financial year :

Ajamgarh, Basti, Deoria, Lakhimpur, Narender Nagar and Pithoragarh.

(b) No, Sir. Land at Pithoragarh for UHF has been acquired only a month back and we hope to start construction during this current financial year.

(c) Does not apply.

Setting up of Electronic Telephone Exchange in Ranikhet and Pithoragarh in Uttar Pradesh

1495. SHRI HARISH RAWAT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether land has been made available to set up electronic telephone exchanges in Ranikhet and Pithoragarh cities in Uttar Pradesh;

(b) if not, the reasons therefor;

(c) whether it is a fact that the proposal of the Department for acquiring land

in excess of the land required for the setting up of electronic exchanges at these places is also a hurdle in the availability of land; and

(d) if so, the time by which land is likely to be made available at these places ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Land has been offered by the District authorities Pithoragarh and its possession is expected to be taken shortly. For Ranikhet no land is available at present.

(b) Defence authorities have been approached for the allotment of land at Ranikhet. They have agreed but concurrence of Army Hq. is still awaited.

(c) No, Sir. The land which has been asked, is the minimum required for the telecommunication services.

(d) Does not apply.

Budget allocation for Oil Exploration

1496. SHRI R. M. BHOYE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the percentage of the total budget allocation spent on starting new oil and gas projects in the country at present ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : The total plan allocation for 1985-86 on oil exploration and development is Rs. 2630 crores. Against this, percentage of amounts spent, upto end of October 1985, on starting new oil and gas projects, is 0.40%.

Amenities to Judges discussed at Chief Justices' Conference

1497. SHRI C. JANGA REDDY :
DR. A. K. PATEL :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the main recommendations of the conference of Chief Justice held in the beginning of this year;

(b) whether they have drawn the attention of Government to the need of giving them dignified status, adequate family pension, daily allowance, furnishing expenses, immediate allotment of accommodation to the transferee judges, travelling facility for their respective State, reimbursement of medical charges and permission to hoist national flag on their car, etc.;

(c) the decision and action taken by Government on each of these recommendations; and

(d) the details of recommendations accepted and of those rejected by Government so far and estimated annual expenditure involved in accepting the demands ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) to (d). The registry of the Supreme Court had forwarded to the Government the minutes of the Chief Justices' Conference held in Delhi in February, 1985 which cover the following subjects :

- (i) Constitution of All India Judicial Service.
- (ii) Setting up of vigilance Cells under the exclusive control and supervision of the Chief Justice of the respective High Courts.
- (iii) Appointment of Chief Justices from outside the State.
- (iv) Setting up of High Court Benches in different regions of the respective States.
- (v) Conditions of Service of High Court Judges which includes :
 - (1) Official Status and Position of Judges.
 - (2) Financial Powers of Chief Justices.
 - (3) Pension and Family Pension.